

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF MAY, 2002

Diary No.22016 of 2002 (OA.560/02)

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

1. Radha Mohan, Son of Shri Sheo Govind P.A.No.37405-F, presently posted as UDC at MET Section, 402 Air Force Station, Chakeri Kanpur.
2. R.K.S Jadaun, son of Shri Buddh Singh P.A.No.37339-A, presently posted as UDC at station Civil Admin, 402 Air Force Station, Chakeri Kanpur.

... Applicants

(By Adv: shri J.C.Upadhyaya)

Versus

1. Union of India through Secretary Ministry of Defence, New Delhi.
2. Chief of the Air Staff, Air Head Quarters, Vayu Bhawan, New Delhi.
3. Air Officer Commanding-in-chief Headquarters Maintenance Command, Nagpur.
4. Air Officer Commanding, 402 Air Force Station, Chakeri, Kanpur.

... Respondents

(By Adv: Shri R.C.Joshi)

O R D E R(Oral)

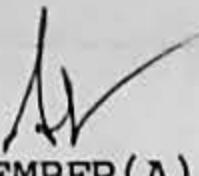
JUSTICE R.R.K.TRIVEDI,V.C.

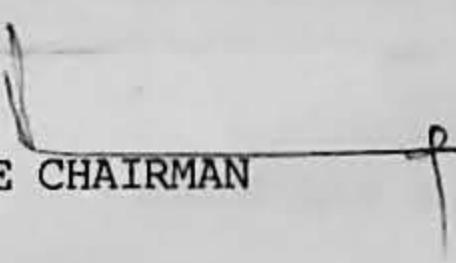
By this application u/s 19 of A.T.Act 1985 applicants have prayed for a direction to the respondents to place petitioner no.1 above Birendra Singh and V.N.Mehrotra and petitioner no.2 above Amar Singh, Birendra Singh and Prem Chandra as per seniority list dated 31.12.1988, 11.7.1989 and 31.12.1989 issued by Director of Supply and Disposal, Kanpur. It has also been prayed that the respondents may be asked to correct the pay anomalies of the applicants. Before

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coming to this Tribunal applicants filed several representations, copies of which have been filed as (Annexures 7 to 11 and Annexures 14 & 15. The representations of the applicants have not been decided. In our opinion, as the representations were made, respondents ought to have decided them. Considering all the aspects of the matter in our opinion, ends of justice will be served if the respondents are directed to decide the representations of the applicants by a reasoned order within a specified time.

The application is accordingly disposed of finally with a direction to the respondent no.4 Air Officer Commanding, 402 Air Force Station, Chakeri, Kanpur to consider and decide the representations of the applicant dated 20.2.02(Annexure 14) and dated 27.2.02(Annexure 15) by a reasoned order within a period of three months from the date a copy of this order is filed. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 8th May, 2002

Uv/